

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 340/MP/2025**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking issuance of direction(s) to the Respondent for payment of outstanding principal amount and applicable Late Payment Surcharge for renewable power supplied by the Petitioner to the Respondent under the Power Supply Agreement dated 7.8.2018, and further directions to the Respondent for signing a Supplementary PSA incorporating developments regarding the sale of power by the Petitioner to the Respondent.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondent : Jharkhand Bijli Vitran Nigam Limited (JBVNL)

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SECI  
Ms. Ritika Singh, Advocate, SECI  
Ms. Somya Sahni, Advocate, SECI  
Ms. Rashmi Vaish, Advocate, SECI  
Ms. Ekta Bharati, Advocate, JBVNL  
Shri Kumar Anurag Singh, Advocate, JBVNL  
Shri Dev Aryan, Advocate, JBVNL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner pointed out that, despite the repeated opportunities, the Respondent, JBVNL, has not filed any reply in the matter.

2. In response, the learned counsel for the Respondent, JBVNL, prayed for a last opportunity to file a reply.

3. Considering the above, the Commission permitted the Respondent, JBVNL, to file its reply within two weeks as a final opportunity. The Petitioner was also permitted to file its rejoinder, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **9.7.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

